

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

**Service Tax Misc. Appl. (WD) No. 40042/2022
in
Service Tax Appeal No.40181/2021**

(Arising out of Order-in-Appeal No. MAD-CEX-000-APP-95-20 dated 9.10.2020 passed by the Commissioner of Central Excise (Appeals), Coimbatore @ Circuit Office, Madurai)

M/s. Sri Ram Caterers

141, Collector Office Road
Near Anna Bus Stand
Madurai – 625 020.

Appellant

Vs.

Commissioner of GST & Central Excise

No. 4, Lal Bahadur Shastri Road
C.R. Building, Bibikulam
Madurai – 625 020.

Respondent

APPEARANCE:

None for the Appellant

Shri Arul C. Durairaj, Superintendent (AR) for the Respondent

CORAM

**Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Raju, Member (Technical)**

Final Order No. **40140 / 2022**

Date of Hearing : 19.4.2022

Date of Decision: 19.4.2022

Per Ms. Sulekha Beevi C.S.

The appellant has filed the above miscellaneous application seeking for withdrawal of the appeal.

2. None for the appellant.
3. Heard the learned AR Shri Arul C. Durairaj.

4. After considering the miscellaneous application filed by the appellant, we allow the prayer for withdrawing the appeal. Appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(RAJU)
Member (Technical)

Rex